

(b) whether it is also a fact that the families of the victims have not yet been given any compensation, and if so, the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Shri Justice S. K. Das, retired Judge of the Supreme Court, was appointed to hold an enquiry into the causes of and circumstances attending the accident in the Dhori Colliery. His finding was that the accident was due to the negligence on the part of the management. He did not make any recommendation as to payment of compensation.

(b) Payments under the Workmen's Compensation Act, 1923, which is administered by the State Governments are yet to be made in this case. Following initiation of proceedings under the Act, the Colliery management applied to the Patna High Court and obtained an order staying the proceedings. Subsequently, they also filed a title suit, which is still pending in the court of the Subordinate Judge. Hazaribagh contending, *inter alia*, that the findings of Justice S. K. Das are not binding on the management, that the Workmen's Compensation Act is not applicable to the present case, and that the management are not liable to pay compensation under any existing law.

In the meantime, the families of the victims of the accident have been given monetary grants paid out of the Prime Minister's Relief Fund, the Labour Minister's Fund, the Coal Mines Welfare Fund and donations received from the State Government, besides financial assistance paid by the employer himself ; they have also been paid the accumulations under the Coal Mines Provident Fund Scheme.

#### Nutrition Board

\*394. SHRI JAI SINGH ;  
SHRI HARDAYAL DEV-  
GUN :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether there is a proposal to set up a high-level Nutrition Board under the

Chairmanship of the Prime Minister to co-ordinate the work being done separately by six Union Ministers at present ;

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). A suggestion has been received concerning the setting up of a high-level Nutrition Board, which is under examination.

#### Cash Plan to Fight Unemployment

\*395. SHRI INDRAJIT GUPTA :  
SHRI LATAFAT ALI KHAN ;  
SHRI S. K. TAPURIAH :  
SHRI ESWARA REDDY :  
DR. RANEN SEN :  
SHRI OM PRAKASH  
TYAGI :  
SHRI S. RUNDU :  
SHRI BHARAT SINGH  
CHAUHAN :  
SHRI RAM SINGH  
AYARWAL :  
SHRI HUKAM CHAND  
KACHWAI :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether a Study Group of the National Labour Commission has suggested a crash plan to fight unemployment ;

(b) if so, the main features of the plan suggested by the Study Group ; and

(c) the decision taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (c). The Study Group on Employment and Training has submitted its report to the National Commission on Labour. Government is not seized of the matter now and will consider it on receipt of the recommendations of the Commission.